

(b) if not, reasons thereof; and

(c) whether Government would state the reasons of the delay in releasing this Plan?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH):** (a) The DDA have re-  
ported that the building activity for  
this society has already been released.

(b) and (c). Do not arise.

**Illegal Construction in Hauz Kazi,  
Delhi**

4710. SHRI QAZI SALEEN:

SHRI NAVIN RAVANI:

SHRI MANGAL RAM  
PREMI:

SHRI UTTAMBHAI H.  
PATEL:

Will the Minister of WORKS AND  
HOUSING be pleased to state:

(a) whether it is a fact that un-  
authorised and illegal constructions  
of multistoreyed Commercial Com-  
plexes in a very congested area of  
Hauz Kazi (No. 3442 to 3470) in the  
Chandni Chowk constituency of Delhi  
have come up or are coming up dur-  
ing 1980; and 1981;

(b) whether it is also a fact that the  
residents living around this area as  
well as Delhi Steel Tools and Hard-  
ware Traders Association (Regd.)  
Delhi have written some detailed let-  
ters and memoranda in the above mat-  
ter to the Central Housing Minister  
and Authorities of Delhi Municipal  
Corporation, Delhi Administration,  
Central Government and D.D.A. in  
the matter, if so, the details thereof;  
and

(c) the action taken to demolish the  
said unauthorised and illegal construc-  
tion as well as actions taken or propo-  
sed to be taken against the owners and  
those involved in the same?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH):** (a) Yes, Sir,

(b) Some communications in this  
regard were received by the Municip-  
al Corporation of Delhi. Shri Inder  
Raj Chhabra, General Secretary, Del-  
hi Steel Tools & Hardware Traders  
Association (Regd.), Delhi alleged that  
sub-standard material was being used  
in the construction which might re-  
sult in mishaps. He desired that an  
enquiry be held in regard to this un-  
authorised construction.

(c) The Municipal Corporation of  
Delhi has reported that the unauthori-  
sed construction in property No. 3442  
to 3470/VI, Hauz Qazi Chowk, Delhi  
was booked under the relevant pro-  
visions of the Delhi Municipal Cor-  
poration Act, 1957. Demolition action  
was also started by the Municipal  
Corporation of Delhi on 4-8-181 at  
ter vacation of a stay order granted  
by the Court. The shutters and par-  
tition walls of 44 shops constructed  
outside the sanctioned building plan  
at ground floor and first floor were  
dismantled. However, on the same  
day, i.e. 4-8-1981, the owner brought  
another stay order restraining the  
Municipal Corporation of Delhi from  
taking any demolition action. The  
Municipal Corporation of Delhi has  
stated that at present, four stay or-  
ders in connection with this property  
are in operation.

**Grabbing of DDA land in Punjabi  
Bagh, Delhi**

4711. SHRI ATAL BIHARI VAJ-  
PAYEE:

SHRI SURAJ BHAN:

Will the Minister of WORKS AND  
HOUSING be pleased to state:

(a) whether in the West Punjabi  
Bagh, Delhi, the Delhi Development  
Authority officials have permitted  
about 2 acres of public land earmark-  
ed for a park there, to be grabbed and